

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 4.

**IA(I.B.C)/ 4459(MB)2023 IN C.P. (IB)/686(MB)2022**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING DATED **10.10.2023**

NAME OF THE PARTIES: **Invent Assets Securitisation**  
**Andre construction Private Limited**

**Vs**

**Gini & Jony Limited**

**For OC** : Adv. Mohammed Varawala a/w. Divya Pathak  
i/b Rubina Khan, Fortis India Law.

**For CD** : Adv. Mayur Shetty, Unnati vijay i/b Rajani Associates

**IBC under Sec. 7**

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**ORDER**

Counsel for the FC and CD jointly submit that I.A. No. 4459/2023 is filed for withdrawal of the main CP. The matter has been settled between the parties for an amount of Rs. 37,50,00,000/- payable in six installments by the CD. The FC has already received part payment and the last tranche is due on **31.12.2024**.

In view of the above, the **I.A. is allowed** and the main **C.P. is disposed of as withdrawn** without prejudice the rights of the FC to revive this C.P. in the event of failure of settlement.

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

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